Sr. No. 1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 9/2020, EMG-CM No. 16/2020 & EMG-CM No. 17/2020.

DIOCESE of Jammu-Kashmir

....Petitioner (s)

Through:- Mr. Ajay Bakshi, Advocate

V/s

Union Territory of Jammu & Kashmir and

....Respondent(s)

others

Through:- Mr. Raman Sharma, AAG for respondent Nos. 1 to 3.

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER

EMG-CM No. 17/2020

The instant application has been filed by the petitioner seeking extension of time for filing of affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioner shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, disposed of.

EMG-WP(C) No. 9/2020

After arguing for a while, learned counsel for the petitioner prays for withdrawal of the present writ petition with a liberty to approach the Trial Court for implementation of its order. The writ petition, as such, is allowed to

be withdrawn and in the event the petitioner approaches the Trial Court by way of an application for implementation of the order, the Trial Court may consider the same in accordance with law.

As such, the writ petition is *dismissed* as withdrawn along with connected application.

(RAJNESH OSWAL) JUDGE

Jammu 30.04.2020 (Muneesh)

